



2026:AHC:36226-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2454 of 2026

Prem Sagar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Balram Mishra

Counsel for Respondent(s) : Arvind Kumar Srivastava, Bhaju
Ram Pprasad Sharma, G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State, Shri Arvind Kumar Srivastava, learned counsel for the respondent no.4 and perused the record.

2. After some argument, learned counsel for the petitioner has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.

3. Learned AGA for the State as well as learned counsel for the respondent no.4 has no objection to the aforesaid prayer.

4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

5. Certified copy of the relevant documents, if any, be returned back to learned counsel for the petitioner as per Rules.

February 18, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)